

Regd. No. NW/CH-22

Regd. No. CHD/0092/2015-2017

Price : Rs 2.70



Punjab Government Gazette

EXTRAORDINARY

Published by Authority

CHANDIGARH, MONDAY, MARCH 28, 2016
(CHAITRA 8, 1938 SAKA)

LEGISLATIVE SUPPLEMENT

	Contents	Pages
Part - I	Acts	
	The Punjab Excise (Amendment) Act, 2016. (Punjab Act No. 3 of 2016)	.. 9-10
Part - II	Ordinances	
	<i>Nil</i>	
Part - III	Delegated Legislation	
	<i>Nil</i>	
Part - IV	Correction Slips, Republications and Replacements	
	<i>Nil</i>	

PART I
DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS,
PUNJAB
NOTIFICATION

The 28th March, 2016

No. 6-Leg. 2016.-The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 28th day of March, 2016, is hereby published for general information:-

THE PUNJAB EXCISE (AMENDMENT) ACT, 2016.
(Punjab Act No. 3 of 2016)

AN
ACT

Further to amend the Punjab Excise Act, 1914.

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh year of the republic of India as follows:-

1. (1) This Act may be called the Punjab Excise (Amendment) Act, 2016. *Short title and commencement.*
(2) It shall come into force on and with effect from the 1st day of April, 2016.
2. In the Punjab Excise Act, 1914 (hereinafter referred to as principal Act), *Insertion of new section 26-A in Punjab Act 1 of 1914.* after section 26, a new section 26-A shall be inserted, namely:-
"26-A. (1) The location of the liquor vends shall be regulated by the *Location of the liquor vends.* Government:
Provided that this section shall be applicable only to liquor vends situated in areas adjoining the National Highways and State Highways for consumption, off the premises.
(2) No licence for sale of liquor shall be granted to a liquor vend situated within the road reservation of National Highways and State Highways and beyond road reservation neither the liquor vends nor their entry points shall be visible or directly accessible from the National Highways and State Highways.
Explanation.- (1) "Visibility" means existence of any signboard, direction mark, display of stock of liquor, display of rates or any direct/indirect invitation to the commuter travelling on such Highway; and

(ii) "Directly Accessible" means such liquor vend shall not be directly approachable from the National Highway and State Highway.

(3) The restrictions referred to in sub-section (2) shall not apply to the liquor vends situated in the areas adjoining to National Highway and State Highway, passing through the limits of Municipal Corporation/Municipal Council/ Municipal Committee/ Notified Area Committee/ Nagar Council/ Cantonment Board or any other Authority having a population of twenty thousand or more."

*Amendment of
section 31 of
Punjab Act 1 of
1914.*

3. In the principal Act, in section 31, after the word "duty" wherever occurring, the words "or extra license fee and other chargeable levies" shall be inserted.

H.P.S. MAHAL,
Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.